

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 450/GT/2020

Subject : Petition for revision of tariff for the 2014-19 tariff period after truing up exercise in respect of Tanda Thermal Power Station (440 MW).

Petition No. 445/GT/2020

Subject : Petition for approval of tariff for the period 2019-24 in respect of Tanda Thermal Power Station (440 MW).

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corporation Limited

Date of Hearing : **31.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Kartikay Trivedi, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated written submissions and made detailed oral submissions. He further submitted that the pleadings are complete in the matter and requested that the order be reserved by the Commission in these matters.

2. None appeared for the Respondents, despite notice.
3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information on affidavit after serving copy to the Respondents on or before **23.2.2024**:

Petition No. 450/GT/2020

(a) As per Form-9E, the amount of FERV in the additional capital expenditure for the year 2014-15 and 2015-16 is Rs. 356.89 lakh and Rs. 300.86 lakh, respectively. However, the exclusions claimed by the Petitioner in respect of FERV during 2014-15 and 2015-16 are only Rs. 231.07 lakh and Rs. 299.97 lakh, respectively. The Petitioner to clarify this variance along with the proper documentary evidence.

(b) The gross value of the assets being decapitalized, which are claimed under Notional Decapitalization as per form 9Bi.



4. The Respondents are permitted to file their replies on or before **29.2.2024** after serving copy to the Petitioner, who may file its rejoinder, if any, by **5.3.2023**. Pleadings shall be completed by the parties within the due dates mentioned, and no extension will be granted.
5. Subject to the above, order in the matters was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

